

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 322**

IA-4339/2021, IA-182/2022, IA-5329/2021, IA-4334/2021, IA-3990/2021, IA-3975/2021

**In**

**IB-1466(ND)/2019**

**IN THE MATTER OF:**

M/s. IL&FS Financial Services Ltd.

.... Petitioner/Applicant

Vs.

M/s. Emerald Lands (India) Pvt. Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Respondent : Mr. Sajeve Deora Adv for Mr. Pradeep Jain, Mr. Shashwat Goel, Ms. Isha Ray Advs.

For the SRA : Mr. Jasjeet Singh, Mr. Vibhor Kapoor Advs.

**ORDER**

**IA-182/2022**

Two weeks further time granted as prayed for by Ld. Counsel appearing for SRA to enable him to take instructions.

List the matter **on 31.05.2024.**

**IA-4339/2021, IA-5329/2021, IA-4334/2021, IA-3990/2021, IA-3975/2021**

Two weeks time granted as prayed for by Ld. Counsel appearing for SRA to comply with the order dated 09.04.2024.

List the matter **on 31.05.2024.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**